

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH  
NEW DELHI

OA-2109/94

Date of decision 20.7.95

Hon'ble Shri N.V.Krishnan, Vice Chairman (A)  
Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Shri Pritam Singh  
Lift Operator, NSS Organisation,  
Field Operators Division,  
S.T. Building, R.K.Puram,  
New Delhi-66

.. Applicant

(By Advocate Shri A.K.Bhardwaj )

Versus

1. Union of India  
through :

The Secretary,  
Ministry of Planning,  
Department of Statistics,  
West Block No.8, Wing No.6,  
1st Floor, R.K.Puram, New Delhi-22

2. The Director,  
National Sample Survey Organisation,  
Field Operation Division,  
West Block No.8, Wing No.6,  
R.K.Puram, New Delhi-110066

3. The Chief Admn.Officer,  
National Sample Survey Organisation,  
(Field Operations Division )  
West Block No.8, Wing No.6,  
1st Floor, R.K.Puram, N/Delhi-22

(By Advocate Shri C.Hari Shanker, proxy  
counsel for Shri Madhav Panikar ) .. Respondents

O R D E R (ORAL)

(Hon'ble Shri N.V.Krishnan, Vice Chairman (A)

Learned counsel for the applicant states that the respondents have filed Ann.1 order dated 17.1.1995 with reply in which sanction of the President has been conveyed to the revision of the pay scale which has not been sought in this O.A. Only the payment has been made. In the circumstances, learned counsel for the applicant submits that the O.A. may be disposed of with a suitable direction to the respondents to make the payment in a reasonable time. In the circumstances

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we hold that the/has now become infructuous but we direct the respondents to make the payment of arrears in pursuance to the Annexure A-1 order dated 17.1.1995. within a period of two months from the date of receipt of a copy of this order.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)

Member (J)

N.V. Krishnan

(N.V. Krishnan)

Vice Chairman (A)

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